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Tuesday,
7th December, 2021
16 Agrahayana, 1943 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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RAJYA SABHA

Tuesday, the 7th December, 2021/16 Agrahayana, 1943(saka)

The House met at eleven of the clock,

MR. CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

- I. **Notifications of the Ministry of Corporate Affairs**
- II. **Report on the Working and Administration of the Companies Act, 2013 for the year ending 31st March, 2013**
- III. **Report and Accounts (2019-20) of the Investor Education and Protection Fund Authority, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH): Sir, I lay on the Table —

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 30B of the Chartered Accountants Act, 1949:-

- (1) G.S.R. 584 (E), dated the 24th August, 2021, publishing the Chartered Accountants (Election to the Council) Amendment Rules, 2021.
- (2) G.S.R. 642 (E), dated the 21st September, 2021, amending Notification No. S.O. 1591 (E), dated the 12th April, 2019 to substitute certain entries in the original Notification.
- (3) No. 1-CA (5)/72/2021, dated the 29th September, 2021, publishing the audited accounts and the 72nd Report of the Council of the Institute of Chartered Accountants of India, (ICAI), for the year ended 31st March, 2021.

[Placed in Library. For (1) to (3) See No. LT-5420/17/21]

(ii) A copy (in English and Hindi) of the Ministry of Corporate Affairs, Notification No. G.S.R. 644 (E), dated the 21st September, 2021, amending Notification No. G.S.R. 787 (E), dated the 15th October, 2015 to substitute certain entries in the original Notification, under Section 40 of the Cost and Works Accountants Act, 1959.

[Placed in Library. See No. LT-5419/17/21]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 40 of the Company Secretaries Act, 1980:-

- (1) G.S.R. 643 (E), dated the 21st September, 2021, amending Notification No. G.S.R. 170 (E), dated the 1st March, 2019 to substitute certain entries in the original Notification.
- (2) No. 1 of October, 2021, dated the 6th October, 2021, declaring the election of CS Sandip Kumar Kejriwal (FCS-5152), to the 13th Council from Eastern Indian Regional Constituency of the Institute of Company Secretaries of India.
- (3) No. 104/41/Accts.-1, dated the 27th September, 2021, presenting its 41st Annual Report and audited statements of consolidated accounts along with the Auditors Report thereon, for the year ended March 31, 2021.

[Placed in Library. For (1) to (3) See No. LT-5418/17/21]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 241 of the Insolvency and Bankruptcy Code, 2016:-

- (1) No. IBBI/2021-22/GN/REG078, dated the 30th September, 2021, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Third Amendment) Regulations, 2021.
- (2) No. IBBI/2021-22/GN/REG079, dated the 30th September, 2021, publishing the Insolvency and Bankruptcy Board of India (Liquidation Process) (Second Amendment) Regulations, 2021.

[Placed in Library. For (1) and (2) See No. LT-5198/17/21]

(v) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G/20-CWA/9/2021, dated the 29th September, 2021, publishing the 62nd Annual Report and audited accounts of the council of the Institute of Cost Accounts of India, for the year ended 31st March, 2021, under Section 40 of the Cost and Works Accountants Act, 1959.

[Placed in Library. See No. LT-5419/17/21]

II. A copy (in English and Hindi) of the Seventh Annual Report on the Working and Administration of the Companies Act, 2013, for the year ending 31st March, 2020, under Section 461 of the Companies Act, 2013.

[Placed in Library. See No. LT-5197/17/21]

III. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report of the Investor Education and Protection Fund Authority, New Delhi, for the year 2019-20.
- (b) Annual Accounts of the Investor Education and Protection Fund Authority, New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (c) Statements showing reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. LT-5196/17/21]

I. Notifications of the Ministry of Power

II. Budget (2021-2022) of the Damodar Valley Corporation, Kolkata

विद्युत मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (i) A copy (in English and Hindi) of the Ministry of Power Notification No. 01/01/2020-DVC, dated the 16th November, 2021, publishing the Damodar Valley Corporation (Conduct of Business) (Amendment) Regulations, 2021, issued under Section 60 of the Damodar Valley Corporation Act, 1948.

[Placed in Library. See No. LT-5381/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under Section 179 of the Electricity Act, 2003:-

- (1) No.RA-14026(11)/4/2020-CERC dated the 19th August, 2020 publishing the Central Electricity Regulatory Commission (Terms and Conditions for Tariff Determination from Renewable Energy Sources) Regulations, 2020.
- (2) No.L-1/18/2010-CERC dated the 18th August, 2020 amending the provisions of clause (19) of Regulation 6.5 of the Principal Regulations as mentioned therein.

[Placed in Library. For (1) and (2) See No. LT-5867/17/21]

II. A copy (in English and Hindi) of the Annual Budget of the Damodar Valley Corporation, Kolkata, for the year 2021-22, under sub-section (3) of Section 44 of the Damodar Valley Corporation Act, 1948.

[Placed in Library. See No. LT-5377/17/21]

I. Notifications of the Ministry of Finance

II. Report and Accounts (2020-21) of Oriental Insurance Company Ltd., New Delhi and related papers

III. Report and Accounts (2020-21) of LIC, Mumbai and related papers and Valuation Report of LIC as on 31st March, 2021

IV. Report and Accounts (2020-21) of NABARD, Mumbai and related papers

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KISHANRAO KARAD): Sir, I lay on the Table —

I. (i) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services), Notification No. G.S.R. 732 (E), dated the 14th October, 2021, publishing the Registration of Assignment of Receivables (Amendment) Rules, 2021 under Section 33 of the Factoring Regulation Act, 2011.

[Placed in Library. See No. LT-5265/17/21]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. HRW: IRS: 124C: LW:3231:2021, dated the 29th July, 2021, publishing the Canara Bank Officer Employees' (Discipline and Appeal) Amendment Regulations, 2021, under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, along with Delay Statement.

[Placed in Library. See No. LT-5264/17/21]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. PFRDA/12/RGL/139/10, dated the 22nd September, 2021, publishing the Pension Fund Regulatory and Development Authority (Custodian of Securities) (Amendment) Regulations, 2021, under Section 53 of Pension Fund Regulatory and Development Authority Act, 2013.

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 731 (E), dated the 12th October, 2021,

publishing the Pension Fund Regulatory and Development Authority (Salary and Allowances Payable to and Other Terms and Conditions of Service of Chairperson and Whole-time Members) (Third Amendment) Rules, 2021, under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.

[Placed in Library. For (iii) and (iv) See No. LT-5263/17/21]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services), Notification S.O. 4145 (E), dated the 8th October, 2021, amending Notification No. S.O. 379 (E), dated the 9th February, 2017 to substitute certain entries in the original Notification, under sub-section (3) of Section 36 of the Recovery of Debts and Bankruptcy Act, 1993.

[Placed in Library. See No. LT-5266/17/21]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Annual Report and Accounts of the Oriental Insurance Company Ltd., New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. LT-6094/17/21]

III. A copy each (in English and Hindi) of the following papers, under Section 29 of the Life Insurance Corporation of India Act, 1956:—

- (i) (a) Sixty-fourth Annual Report and Accounts of the Life Insurance Corporation of India (LIC), Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. LT-5262/17/21]

- (ii) Fifty first Valuation Report of the Life Insurance Corporation of India (LIC), as on 31st March, 2021.

[Placed in Library. See No. LT-5261/17/21]

IV. A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 48 of the National Bank for Agriculture and Rural Development (NABARD) Act, 1981:-

- (a) Annual Report and Accounts of the National Bank for Agriculture and Rural Development (NABARD), Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Performance Review by Government on the working of the above Bank.

[Placed in Library. See No. LT-5260/17/21]

I. Notifications of the Ministry of Health and Family Welfare

II. Report and Accounts (2019-20) of CMSS, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): Sir, I lay on the Table —

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under Section 93 of the Food Safety and Standards Act, 2006:-

(1) No. 1-116/Scientific Committee/Notif.28.4/2010-FSSAI(1) (Pt.F), dated the 3rd November, 2021, publishing the Food Safety and Standards (Food Products Standards and Food Additives) Fourth Amendment Regulations, 2021.

(2) No. Stds/SP-18/A-1.12/N-1, dated the 31st August 2021, publishing the Food Safety and Standards (Fortification of Foods) First Amendment Regulations, 2021.

(3) No. Stds / F&VP / Notifications (04) / FSSAI - 2016, dated the 20th November, 2018, publishing the Food Safety and Standards (Food Products Standards and Food Additives) Fourteenth Amendment Regulations, 2018, along with Delay Statement.

(4) No. 1-95 / Stds / Packaging / SP (L&C/A) / FSSAI-2017, dated the 24th December, 2018, publishing the Food Safety and Standards (Packaging) Regulations, 2018, along with Delay Statement.

(5) No. 1-116 / Scientific Committee / Notif. 28.6 / 2010-FSSAI,

dated the 22nd September, 2021, publishing the Food Safety and Standards (Fortification of Foods) Second Amendment Regulations, 2021.

(6) No. 4067 / MOC - Trade / Reg - FSSAI / 2017 (Part-1), dated the 3rd November, 2021, publishing the Food Safety and Standards (Import) First Amendment Regulations, 2021.

(7) No. Stds./Organic/Notification-010/FSSAI-2019, dated the 14th October, 2021, publishing the Food Safety and Standards (Organic Foods) First Amendment Regulations, 2021.

(8) No. REG / 11 /27 / BEVO - Labelling / FSSAI - 2018, dated the 24th December, 2018, publishing the Food Safety and Standards (Packaging and Labelling) First Amendment Regulations, 2018, along with delay statement.

(9) No. 1-116/Scientific Committee/Notif.28.4/2010-FSSAI(1), dated the 26th July, 2021, publishing the Food Safety and Standards (Food Products Standards and Food Additives) Third Amendment Regulations, 2021.

(10) No. Stds/03/Notification (Nutra)/FSSAI-2017 dated the 6th September, 2021, publishing the Food Safety and Standards (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical Purpose, Functional, Food and Novel Food) First Amendment Regulations, 2021.

(11) No. Std/SP-08/A-1.2019/N-02 dated the 13th September, 2021, publishing the Food Safety and Standards (Labelling and Display) First Amendment Regulations, 2021.

[Placed in Library. For (1) to (11) See No. LT-5186/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare (Department of Health and Family Welfare), under Section 38 of the Drugs and Cosmetics Act, 1940:—

(1) G.S.R. 605 (E), dated the 31st August, 2021, publishing the New

Drugs and Clinical Trials (Amendment) Rules, 2021.

(2) G.S.R. 766 (E), dated the 27th October, 2021, publishing the Drugs (5th Amendment) Rules, 2021.

[Placed in Library. For (1) and (2) See No. LT-5410/17/21]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Central Medical Services Society (CMSS), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-5161/17/21]

I. Notifications of the Ministry of Ports, Shipping and Waterways

II. Reports and Accounts (2020-21) of CoPT, Cochin and MPT, Goa and related papers

III. Reports and Accounts (2019-20) of IMU, Chennai and SPFO, Mumbai and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of my colleague, Shri Shantanu Thakur, I lay on the Table —

I. A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. G.S.R. 591 (E), dated the 27th August, 2021 publishing the Cochin Port Trust (Licensing of Jetties, Piers and Slipways) Regulations, 2021, under Section 73 of the Major Port Authorities Act, 2021.

[Placed in Library. See No. LT-5868/17/21]

II. A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 103 and Section 106 of the Major Port Trusts Act, 1963:—

- (i) (a) Administration Report of the Cochin Port Trust (CoPT), Cochin, Kerala, for the year 2020-21.
- (b) Annual Accounts of the Cochin Port Trust, Cochin, Kerala, for the year 2020-21, and the Audit Report thereon.
- (c) Review by Government on the working of the above Port Trust.

- (d) Review by Government of the Annual Accounts of the above Port Trust.

[Placed in Library. See No. LT-5395/17/21]

- (ii) (a) Annual Administration Report of the Mormugao Port Trust (MPT), Goa, for the year 2020-21.
- (b) Annual Accounts of the Mormugao Port Trust (MPT), Goa, for the year 2020-21, and the Audit Report thereon.
- (c) Review by Government on the working of the above Port Trust.
- (d) Review by Government of the Annual Accounts of the above Port Trust.

[Placed in Library. See No. LT-5396/17/21]

III. (i) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 32 and sub-section (4) of Section 33 of the Indian Maritime University Act, 2008:—

- (a) Annual Report of the Indian Maritime University (IMU), Chennai, for the year 2019-20.
- (b) Annual Accounts of the Indian Maritime University (IMU), Chennai, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. See No. LT-5869/17/21]

(ii) A copy each (in English and Hindi) of the following papers:—

- (a) Fifty-fourth Annual Report and Accounts of the Seamen's Provident Fund Organization (SPFO), Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Organization.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-5348/17/21]

MESSAGE FROM LOK SABHA

The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-
“In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021 as passed by Lok Sabha at its sitting held on the 6th December, 2021.”

Sir, I lay a copy of the Bill on the Table.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION

DR. FAUZIA KHAN (Maharashtra): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution (2021-2022):-

- (i) Fourteenth Report on Action Taken by the Government on the recommendations contained in its Ninth Report (Seventeenth Lok Sabha) on the Demands for Grants (2021-22) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution);
- (ii) Fifteenth Report on Action Taken by the Government on the recommendations contained in its Tenth Report (Seventeenth Lok Sabha) on the Demands for Grants (2021-22) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs);
- (iii) Sixteenth Report on Action Taken by the Government on the recommendations contained in its Eleventh Report (Seventeenth Lok Sabha) on ‘Price Rise of Essential Commodities - Causes & Effects’ of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs); and
- (iv) Seventeenth Report on Action Taken by the Government on the recommendations contained in its Twelfth Report (Seventeenth Lok Sabha) on “Strengthening of Public Distribution System — Augmenting use of

Technological Means and Implementation of ‘One Nation, One Ration Card’ Scheme” of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON WATER RESOURCES**

SHRI ARUN SINGH (Uttar Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Water Resources (2021-22):-

- (i) Thirteenth Report on Action Taken by the Government on the Observations/Recommendations contained in its Tenth Report on the Demands for Grants (2021-22) of the Ministry of Jal Shakti (Department of Water Resources, River Development & Ganga Rejuvenation); and
- (ii) Fourteenth Report on Action Taken by the Government on the Observations/Recommendations contained in its Eleventh Report on the Demands for Grants (2021-22) of the Ministry of Jal Shakti (Department of Drinking Water and Sanitation).

STATEMENT OF THE COMMITTEE ON EMPOWERMENT OF WOMEN

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I lay on the Table, a copy (in English and Hindi) of the Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I and Chapter V of the Second Report (Seventeenth Lok Sabha) of the Committee on Empowerment of Women (2019-20) on the Action Taken on the Recommendations/Observations contained in its Fifteenth Report (Sixteenth Lok Sabha) of the Committee (2018-19) on ‘Working Conditions of Women Teachers in Schools’.

**STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON ENERGY**

SHRI MUZIBULLA KHAN (Odisha): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements of the Department-related Parliamentary Standing Committee on Energy:-

- (i) Action Taken by the Government on the recommendations/observations contained in Chapter—I of the Eighth Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the recommendations/observations contained in its Twenty-eighth Report (Sixteenth Lok Sabha) on 'National Solar Mission – An Appraisal';
- (ii) Action Taken by the Government on the recommendations/observations contained in Chapter—I of the Eleventh Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the recommendations/observations contained in its Forty-second Report (Sixteenth Lok Sabha) on 'Stressed/Non-Performing Assets in Gas based Power Plants';
- (iii) Action Taken by the Government on the recommendations/observations contained in Chapter—I of the Twelfth Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the recommendations/observations contained in its Forty-third Report (Sixteenth Lok Sabha) on 'Hydro Power';
- (iv) Action Taken by the Government on the recommendations/observations contained in Chapter—I of the Thirteenth Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the recommendations/observations contained in its First Report (Seventeenth Lok Sabha) on the Demands for Grants (2019-20) of the Ministry of New and Renewable Energy;
- (v) Action Taken by the Government on the recommendations/observations contained in Chapter—I of the Fourteenth Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the recommendations/observations contained in its Second Report (Seventeenth Lok Sabha) on the Demands for Grants (2019-20) of the Ministry of Power;
- (vi) Action Taken by the Government on the recommendations/observations contained in Chapter—I of the Fifteenth Report (Seventeenth Lok Sabha) of the Committee on Energy on Action Taken by the Government on the recommendations/observations contained in its Third Report (Seventeenth

Lok Sabha) on the Demands for Grants (2020-21) of the Ministry of New and Renewable Energy; and

- (vii) Action Taken by the Government on the recommendations/observations contained in Chapter—I of the Sixteenth Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the recommendations/observations contained in its Fourth Report (Seventeenth Lok Sabha) on the Demands for Grants (2020-21) of the Ministry of Power.

**STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ**

श्री नारण भाई जे. राठवा (गुजरात) : महोदय, मैं विभाग संबंधित ग्रामीण विकास और पंचायती राज संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों पर सरकार द्वारा की गई कार्रवाई को दर्शाने वाले विवरणों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

- (i) Seventh Report (Seventeenth Lok Sabha) on Action Taken by the Government on the recommendations contained in its First Report (Seventeenth Lok Sabha) on the Demands for Grants (2019-20) of the Department of Rural Development, Ministry of Rural Development;
- (ii) Eighth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the recommendations contained in its Second Report (Seventeenth Lok Sabha) on the Demands for Grants (2019-20) of the Ministry of Panchayati Raj;
- (iii) Tenth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the recommendations contained in its Fourth Report (Seventeenth Lok Sabha) on the Demands for Grants (2020-21) of the Department of Rural Development, Ministry of Rural Development;
- (iv) Twelfth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the recommendations contained in its Sixth Report (Seventeenth Lok Sabha) on the Demands for Grants (2020-21) of the Ministry of Panchayati Raj;
- (v) Seventeenth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the recommendations contained in its Thirteenth Report (Seventeenth Lok Sabha) on the Demands for Grants

(2021-22)' of the Department of Rural Development, Ministry of Rural Development;

- (vi) Eighteenth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the recommendations contained in its Fourteenth Report (Seventeenth Lok Sabha) on the Demands for Grants (2021-22) of the Department of Land Resources, Ministry of Rural Development; and
- (vii) Nineteenth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the recommendations contained in its Fifteenth Report (Seventeenth Lok Sabha) on the Demands for Grants (2021-22) of the Ministry of Panchayati Raj.

SHRI JAIRAM RAMESH (Karnataka): Sir, I have given notice under Rule 267. ...*(Interruptions)*...

MR. CHAIRMAN: I have not admitted notices given under Rule 267. ...*(Interruptions)*...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I have given notice. ...*(Interruptions)*...

SHRIMATI RAJANI ASHOKRAO PATIL (Maharashtra): Sir, please revoke suspension. ...*(Interruptions)*...

MR. CHAIRMAN: The House is adjourned to meet at 2.00 p.m.

The House then adjourned at five minutes past eleven of the clock.

*The House reassembled at two of the clock,
MR. DEPUTY CHAIRMAN in the Chair.*

GOVERNMENT BILLS

- (i) **The Assisted Reproductive Technology (Regulation) Bill, 2021**^{*}
and
(ii) **The Surrogacy (Regulation) Bill, 2020**^{*}

MR. DEPUTY CHAIRMAN: We are taking up the Assisted Reproductive Technology (Regulation) Bill, 2021 and the Surrogacy (Regulation) Bill, 2020. Both of these Bills will be discussed together. Hon. Minister, Dr. Mansukh Mandaviya, to move the motions for the consideration of both these Bills. ...*(Interruptions)*... Dr. Mansukh Mandaviya, please move the motions.

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND THE MINISTER OF CHEMICALS AND FERTILIZERS (DR. MANSUKH MANDAVIYA): Sir, I rise to move:

"That the Bill for the regulation and supervision of the assisted reproductive technology clinics and the assisted reproductive technology banks, prevention of misuse, safe and ethical practice of assisted reproductive technology services for addressing the issues of reproductive health where assisted reproductive technology is required for becoming a parent or for freezing gametes, embryos, embryonic tissues for further use due to infertility, disease or social or medical concerns and for regulation and supervision of research and development and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

...*(Interruptions)*...

श्री उपसभापति : प्लीज़, मैं आप सबसे अनुरोध करता हूँ कि ये दोनों बहुत महत्वपूर्ण बिल्स हैं। ...*(व्यवधान)*... BAC में आपने तय किया था कि दोनों बिल्स साथ लाए जाएँ। ...*(व्यवधान)*... इन पर आपने 3 घंटे का समय तय किया, उसके तहत बात हो रही है। ...*(व्यवधान)*... जो Business listed है, मैं उसके अलावा कुछ और नहीं ले सकता। ...*(व्यवधान)*... प्लीज़, ...*(व्यवधान)*... जो Business हाउस के सामने है, ...*(व्यवधान)*... प्लीज़, ...*(व्यवधान)*... जो Business हाउस के सामने है, ...*(व्यवधान)*... प्लीज़। माननीय मंत्री जी, केवल आपकी बात ही रिकॉर्ड पर जाएगी। ...*(व्यवधान)*...

* Discussed together.

DR. MANSUKH MANDAVIYA: Sir, I also move:

"That the Bill to constitute National Surrogacy Board, State Surrogacy Boards and appointment of appropriate authorities for regulation of the practice and process of surrogacy and for matters connected therewith or incidental thereto, as passed by Lok Sabha and as reported by the Select Committee of Rajya Sabha, be taken into consideration."

श्री उपसभापति : माननीय एलओपी, क्या आप इस पर कुछ बोलना चाहते हैं? ...(व्यवधान)... माननीय एलओपी साहब इस मुद्दे पर कुछ बोलना चाहते हैं। माननीय एलओपी। कृपया सब लोग अपनी सीट पर वापस जाएँ। ...(व्यवधान)... प्लीज़, प्लीज़। First let the House function. ...(Interruptions)... Motions move हो गए हैं। प्लीज़, एक मिनट। ...(व्यवधान)... प्लीज़।

प्रो. मनोज कुमार झा : सर, नागालैंड पर उनका बहुत महत्वपूर्ण मुद्दा है। ...(व्यवधान)...

श्री उपसभापति : माननीय भूपेन्द्र जी, I will allow. ...(Interruptions)...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : सर, इतनी बड़ी ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please go back to your seats. ...(Interruptions)... Please go back to your respective seats. ...(Interruptions)... I request these Members to allow the situation where we can speak. ...(Interruptions)... आप लोग मौका दीजिए, उनको बोलने दीजिए। ...(व्यवधान)... प्लीज़, प्लीज़।

पर्यावरण, वन और जलवायु परिवर्तन मंत्री; तथा श्रम और रोजगार मंत्री (श्री भूपेन्द्र यादव) : सर, मेरा एक point of order है, पहले आप इसको ले लीजिए। ...(व्यवधान)...

श्री उपसभापति : मैं इसे बाद में लेता हूँ। ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे : मेरे बोलने से पहले आप point of order उठा रहे हैं। ...(व्यवधान)... मेरे बोलने से पहले ...(व्यवधान)...

श्री उपसभापति : माननीय एलओपी, मैं आपको मौका दे रहा हूँ। ...(व्यवधान)... आप point of order सुनिए। ...(व्यवधान)...

SHRI MALLIKARJUN KHARGE: Sir, this is a very wrong precedent. ...(Interruptions)...

श्री उपसभापति : भूपेन्द्र जी, क्या यह इसी विषय से related है? ...(व्यवधान)...

श्री भूपेन्द्र यादव : सर, मुझे बोलने दें। ...(व्यवधान)... सर, यह बहुत important है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I have allowed the LoP to speak. ...(Interruptions)...

SHRI BHUPENDER YADAV: Sir, Rule 237 is very clear. It says, "A Member desiring to make any observation on any matter before the Council shall speak from his place...". So, Sir, please ask Jairamji to speak from his place. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Hon. Members, please go back to your respective seats. ...(Interruptions)... Please go back to your seats. ...(Interruptions)... Please do not dictate the Chair. ...(Interruptions)... No; no. ...(Interruptions)... You cannot dictate the Chair. ...(Interruptions)... No; no. ...(Interruptions)... Please go back to your respective seats. ...(Interruptions)... Hon. LoP, please speak. ...(Interruptions)... Please go back to your seats. ...(Interruptions)... Hon. LoP, please speak. ...(Interruptions)...

श्री मल्लिकार्जुन खरगे : मैं बात कर रहा हूँ, आप उनको देखिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: He was on a point of order. ...(Interruptions)... He was on a point of order. ...(Interruptions)... Please go back to your seats. ...(Interruptions)... Please go back to your seats. ...(Interruptions)...

श्री मल्लिकार्जुन खरगे : सर, मैं आपसे विनती करता हूँ, इस सदन में जब आप Leader of the Opposition को बात करने के लिए खड़ा करते हैं, तो suddenly मिनिस्टर लोग उठ कर point of order उठाते हैं। आप सुनिए, मैं भी legally बात कर रहा हूँ, मैं रूल्स के मुताबिक ही बात कर रहा हूँ। मेरी बात सुनने के बाद अगर इसमें कोई गलती है, तो वे point of order उठा सकते हैं, लेकिन उसे छोड़ कर बीच में कोई भी उठते हैं, कुछ भी बोलते हैं। ...(व्यवधान)... यह तो undemocratic है। सर, यह जो 12 सदस्यों का undemocratic suspension किया गया, ...(व्यवधान)...

श्री उपसभापति : माननीय एलओपी साहब, suspension पर मैं, ...(व्यवधान)... प्लीज़, प्लीज़, No; no, not allowed. माननीय सदस्यगण, as per Rules, जो Business हाउस के सामने है, उसी पर बहस हो सकती है, इसलिए माननीय एलओपी साहब, अगर आप इस पर कुछ बोलना चाहते हैं, तो मैं इजाज़त दूँगा। मैं माननीय मंत्री जी को बोल चुका हूँ, वे बिल्स move कर चुके हैं,

प्लीज़। इसके बारे में माननीय चेयरमैन साहब ने कहा है कि Leader of the House और Leader of the Opposition मिल कर रास्ता निकालें। ...**(व्यवधान)**... प्लीज़, माननीय मंत्री जी। ...**(व्यवधान)**...

डा. मनसुख मांडविया: माननीय उपसभापति महोदय, ART Bill और Surrogacy Bill, दोनों बिल्स को साथ में लेने के लिए कमिटी ने recommendation दी थी।...**(व्यवधान)**... दोनों बिल्स एक-दूसरे से जुड़े हुए हैं, जुड़वां बिल हैं।...**(व्यवधान)**... लोक सभा में पारित होने के बाद अब यह बिल राज्य सभा में आया है और Surrogacy Bill already राज्य सभा में था।...**(व्यवधान)**...

SHRI DEREK O'BRIEN (West Bengal): Sir, I am on a point of order. ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: On this issue? ...**(Interruptions)**... On this issue? ...**(Interruptions)**... माननीय देरेक जी, हाउस के सामने जो बिज़नेस है, मैं उसी पर point of order सुनूंगा। ..**(व्यवधान)**... No, please. ...**(Interruptions)**...

SHRI DEREK O'BRIEN: Sir, I have the Rule Book. ...**(Interruptions)**... I will quote the rule. ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: Please. ...**(Interruptions)**... Please. ...**(Interruptions)**...

SHRI DEREK O'BRIEN: Sir, I have the Rule Book. ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: Please quote. ...**(Interruptions)**... Yes, please. ...**(Interruptions)**..

SHRI DEREK O'BRIEN: Please don't deprive me**(Interruptions)**...

MR. DEPUTY CHAIRMAN: No, I am not depriving. ...**(Interruptions)**... Yes, please. ...**(Interruptions)**...

SHRI DEREK O'BRIEN: Sir, I am on a point of order. . .

MR. DEPUTY CHAIRMAN: Please.

SHRI DEREK O'BRIEN: Because this is the red Rule Book. ...**(Interruptions)**...

श्री उपसभापति : आप Rule number बताएं।

SHRI DEREK O'BRIEN: The Page Number also, I am telling you. It is Page 90, Rule 256, 'Suspension of Member.' Twelve of our Members are suspended. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: This is not the subject. ...*(Interruptions)*... This is not a 'point of order'. ...*(Interruptions)*... This is not a 'point of order'. ...*(Interruptions)*... माननीय मंत्री जी, आप बोलिए!...*(व्यवधान)*...

डा. मनसुख मांडविया : माननीय उपसभापति महोदय, ये दोनों बिल्स, ART Bill और Surrogacy Bill, एक दूसरे के पूरक हैं।...*(व्यवधान)*... अगर Surrogacy करवाना है, तो ART से उसको पास होना होता है।...*(व्यवधान)*... जब राज्य सभा में Surrogacy Bill पर विस्तार से चर्चा हुई थी, तो उस चर्चा के दरमियान यह decide हुआ था कि इसको Select Committee को सौंपा जाए।...*(व्यवधान)*... Select Committee ने बहुत विस्तार से इस पर ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: The House stands adjourned till 3.00 p.m.

The House then adjourned at seven minutes past two of the clock.

The House reassembled at three of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

श्री उपसभापति: माननीय मंत्री, डा. मनसुख मांडविया। ...*(व्यवधान)*.. Dr. Mandaviya, please continue. ...*(Interruptions)*... Please continue with your speech. ...*(Interruptions)*...

संसदीय कार्य मंत्री; कोयला मंत्री; तथा खान मंत्री (श्री प्रहलाद जोशी): सर, मैं सरकार की तरफ से एक चीज कहना चाहता हूँ कि हम भी डिन में बिल पारित नहीं करना चाहते। मैं आपके थ्रू अभी भी आग्रह करता हूँ, उन्हें माफी मांगने के लिए तैयार होने दीजिए। ...*(व्यवधान)*.. जो कुछ भी हुआ है ...*(व्यवधान)*.. वह सारे देश ने देखा है। वे लोग टेबल पर नाचे हैं, मार्शल को मारने के लिए गये हैं और उन्होंने टीवी स्क्रीन निकाल कर फेंकने की कोशिश की है।...*(व्यवधान)*.. देश यह सब कुछ देख चुका है। मैं इतना ही आग्रह करता हूँ कि हम भी डिन में बिल पारित नहीं करना चाहते हैं।...*(व्यवधान)*.. अगर ये ऐसे ही व्यवहार करते रहेंगे तो हमारे पास कोई ऑप्शन नहीं रहेगा। इसीलिए मैं आग्रह करता हूँ कि उनको माफी मांगने दो, सरकार तुरंत...*(व्यवधान)*..

श्री उपसभापति: माननीय हैलथ मंत्री जी, सिर्फ आपकी बात ही रिकॉर्ड पर जाएगी, माननीय हैलथ मंत्री।

स्वास्थ्य और परिवार कल्याण मंत्री; तथा रसायन और उर्वरक मंत्री (डा० मनसुख मांडविया): माननीय उपसभापति जी, आज दोनों महत्वपूर्ण बिल्स पर जो चर्चा प्रारम्भ हुई है, उनमें से एक एआरटी बिल है। एआरटी बिल मतलब ओवम और स्पर्म दोनों लेबोरेटरी में डेवलप करके एम्ब्रियो बनाकर महिला जो ...(व्यवधान)..

श्री उपसभापति: मंत्री जी की बात के अलावा कोई अन्य बात रिकॉर्ड पर नहीं जा रही है, प्लीज। ..(व्यवधान)..

PROF. MANOJ KUMAR JHA (Bihar): Sir, I am on a point of order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Is your point of order on this? ...*(Interruptions)* Do you have a point of order on this issue? ...*(Interruptions)*...

डा० मनसुख मांडविया: जिस सिस्टम का यूज किया जाता है, जिस टेक्नोलॉजी का यूज किया जाता है, उसे एआरटी कहते हैं। ...*(व्यवधान)*.. यह उसके साथ जुड़ा हुआ है। दूसरा सरोगेसी बिल है। सरोगेसी बिल यानी एक महिला, जो स्वयं मां नहीं बन सकती है, उसको फिजिकली प्रॉब्लम है, ऐसी महिला अपने पति के स्पर्म का यूज करके एक सरोगेट टूँढ़कर तीसरी महिला, थर्ड पार्टी ...*(व्यवधान)*..

श्री उपसभापति: वेल में आने वाले माननीय सदस्यों से मेरा आग्रह है कि वे अपनी सीटों पर जाएं और सभा को चलने दें। वेल में आना और नारे लगाना राज्य सभा के रूल्स एंड प्रोसीजर के अनुरूप सही नहीं है। Please go back to your seats. ...*(Interruptions)*...

डा० मनसुख मांडविया: काफी डिस्कशन के बाद यह बिल हाउस में आया है। एआरटी बिल पहले लोक सभा में 4, सितम्बर, 2020 को आया था और उसके बाद यह स्टैंडिंग कमिटी को भेजा गया था। स्टैंडिंग कमिटी ने भी इसका बहुत विस्तार से विश्लेषण किया और रिकमंडेशंस दीं। ...*(व्यवधान)*.. 26 रिकमंडेशंस हमने मान लीं। 4 अगस्त को कैबिनेट में जाने के बाद यह लोक सभा में आया और लास्ट में लोक सभा में एआरटी बिल पर बहुत विस्तार से डिस्कशन हुआ। हमें इसके संबंध में बहुत से महत्वपूर्ण सुझाव भी मिले और उन सभी को देखते हुए लोक सभा ने इसे पारित किया। उसके बाद सरोगेसी बिल जो यहां ही पड़ा हुआ था, उस सरोगेसी बिल के लिए भी सेलेक्ट कमिटी बनी थी। सेलेक्ट कमिटी ने उसके ऊपर बहुत विस्तार से चर्चा की और यह बहुत लम्बा प्रोसेस रहा।

PROF. MANOJ KUMAR JHA: Sir, point of order. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please go back to your seats. ...(*Interruptions*)...Just a minute, Mr. Minister. Let him speak. आप लोग अपनी सीट्स पर जाएं, अगर प्वाइंट ऑफ ऑर्डर इस बिल से रिलेटेड होगा, तो मैं उसे सुनूंगा। ..(**व्यवधान**)..नियमतः प्वाइंट ऑफ ऑर्डर अगर इस बिल से रिलेटेड होगा तो मैं उसे सुनूंगा। First, it is not a privilege. Please go back to your seats. पहले माननीय मंत्री जी अपनी बात पूरी कर लें। Jha saab, I will come back to you. Hon. Minister, please. ...(*Interruptions*)... I would come back to you, Prof. Jha. Members, please go back to your seats. ...(*Interruptions*)...

डा. मनसुख मांडविया: महोदय, सरोगेसी बिल पर इसी सदन में दो दिनों तक विस्तार से डिस्कशन हुआ था। यह बिल पुराना है और उस पर बहुत डिस्कशन हुआ है। 2016 में यह बिल गुप ऑफ मिनिस्टर्स में गया था, उसके बाद 2017 में यह बिल पार्लियामेन्टरी स्टैंडिंग कमिटी में गया, पार्लियामेन्टरी स्टैंडिंग कमिटी ने भी उसके ऊपर विस्तार से सुझाव दिये। 2018 में यह बिल अप्रूव हो गया था।..(**व्यवधान**).. 2018 में इस बिल को लोक सभा ने ऑलरेडी पारित कर दिया था। 2019 में वहां पर पारित होने के बाद यह राज्य सभा में आ गया। राज्य सभा में भी इस पर विस्तार से डिस्कशन हुआ था और डिस्कशन के बाद यह बिल सेलेक्ट कमिटी में गया। सेलेक्ट कमिटी ने भी इस पर बहुत महत्वपूर्ण सुझाव दिये थे। वे सुझाव हम यहां लेकर आये हैं, उनमें से कई सुझाव हमने मान भी लिये हैं और उसके बाद सरोगेसी बिल को हम डिस्कशन में ले रहे हैं।...(**व्यवधान**).. मुझे सदन को यह बताते हुए खुशी है कि यह एक प्रोग्रेसिव डिजीजन है। ...(**व्यवधान**)...

महोदय, यदि कोई और सदस्य इस पर अपने सुझाव देना चाहें तो वे अपने महत्वपूर्ण सुझाव दें, अपनी बात रखें और बाद में इसे पारित करें।

The questions were proposed.

श्री उपसभापति: मोशन मूव्ड।..(**व्यवधान**).. आप सब कृपया अपनी सीट्स पर जाएं।..(**व्यवधान**).. Please go back to your seats. ...(*Interruptions*)... जो भी सदस्य वैल में खड़े हैं, वे प्लीज़ अपनी-अपनी सीट्स पर जायें। ...(**व्यवधान**)... प्रो. मनोज कुमार झा point of order पर हैं। ...(**व्यवधान**)... प्लीज़। ...(**व्यवधान**)... जो माननीय सदस्य वैल में खड़े हैं, वे प्लीज़ अपनी सीट्स पर जायें। ...(**व्यवधान**)... आप लोग प्लीज़ अपनी सीट्स पर जायें। ...(**व्यवधान**)... प्लीज़, प्लीज़। ...(**व्यवधान**)... प्रो. मनोज कुमार झा, आप बोलिए।

प्रो. मनोज कुमार झा : माननीय उपसभापति महोदय, आपका बहुत-बहुत शुक्रिया। मेरा एक point of order है। ...(**व्यवधान**)...

श्री उपसभापति : आपका point of order किस रूल के तहत है?

प्रो. मनोज कुमार झा : सर, यह रूल 237 के तहत है। मैं उसी रूल का हवाला दे रहा हूँ, जिसका हवाला हमारे मित्र, मंत्री महोदय भूपेन्द्र जी ने दिया था। सर, उसमें आखिरी लाइन कहती है कि "Provided that a Member disabled by sickness or infirmity....." यहाँ तो पूरे के पूरे हाउस को sickness or infirmity ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please, please. ...*(Interruptions)*...

प्रो. मनोज कुमार झा : सर, कमाल की बात है! ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Point of order is not a privilege. Number one, Mr. Jha, मैं आपका point of order सुन रहा हूँ, लेकिन point of order, as per the rule, should be related to the Bill. हाउस के सामने जो बिल्स हैं, इन पर आपका point of order नहीं है। Please do not raise any other point of order in the guise of ...*(Interruptions)*... This is my request to both sides. ...*(Interruptions)*... Tiruchi Sivaji ...*(Interruptions)*...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I agree with what you say. But before the Minister stood up, hon. Parliamentary Affairs Minister said that they do not want to pass the Bill in the din and hence we have to cooperate, provided that we all apologise. For the past three or four days, every Minister is levelling allegations against us. ...*(Interruptions)*... Moreover, this Government is responsible for ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: It is not a point of order. ...*(Interruptions)*... The motion is moved. There is one Amendment by Shri John Brittas for reference of the Assisted Reproductive Technology (Regulation) Bill, 2021, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha. Hon. Member may move this Amendment at this stage without any speech. ...*(Interruptions)*.. Shri John Brittas, are you moving the Amendment? He is not present; it is not moved. ...*(Interruptions)*...

The motions for consideration of the Assisted Reproductive Technology (Regulation) Bill, 2021 and the Surrogacy (Regulation) Bill, 2020 are now open for discussion. ...*(Interruptions)*... Dr. Kanimozhi NVN Somu, please speak. ...*(Interruptions)*... Only your speech will go on record. ...*(Interruptions)*...

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, the House is not in order. ...*(Interruptions)*... Please revoke the suspension. ...*(Interruptions)*... The House is not in order. ...*(Interruptions)*... Please revoke the order and bring back those 12 Members. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please speak. ...*(Interruptions)*.. Only your speech will go on record. ...*(Interruptions)*...

DR. KANIMOZHI NVN SOMU: I request you to bring back the 12 Members. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I am moving to the other Member. ...*(Interruptions)*...

DR. KANIMOZHI NVN SOMU: Please listen to me. ...*(Interruptions)*... Revoke the suspension and bring back 12 Members inside. ...*(Interruptions)*... They have been outside for so long. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please speak on the subject. ...*(Interruptions)*... I am moving to the other Member. ...*(Interruptions)*... Shrimati Mamata Mohanta. ...*(Interruptions)*... Please speak.

श्रीमती ममता मोहंता (ओडिशा): उपसभापति महोदय, आपका धन्यवाद कि आपने मुझे इस महत्वपूर्ण "Assisted Reproductive Technology Bill" पर बोलने का मौका दिया है। ...*(व्यवधान)*...

मुझे खुशी है कि इस सदन में सरकार लगातार महिलाओं के सशक्तिकरण, सुरक्षा और भलाई के लिए अलग-अलग बिल ला रही है। ...*(व्यवधान)*... सरोगेसी (विनियमन) बिल, 2020 और चिकित्सा गर्भपात (संशोधन) बिल, 2020 को मंजूरी देने के बाद अब यह अहम कदम उठाया गया है। ...*(व्यवधान)*... ओडिशा के माननीय मुख्य मंत्री श्रीयुत् नवीन पटनायक जी नारी-शक्ति पर पूर्ण विश्वास रखते हैं। ...*(व्यवधान)*... महिलाओं के सशक्तिकरण पर उठाये गये हरेक विषय पर हम पूरे मन से जुड़े हुए हैं। ...*(व्यवधान)*... महिला सशक्तिकरण हमारे बीजू जनता दल के मुख्य विषयों में से एक है। ...*(व्यवधान)*... आप सब जानते हैं। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Only Shrimati Mamata Mohanta's speech is going on record. ...*(Interruptions)*... Please...*(Interruptions)*...

श्रीमती ममता मोहंता: उपसभापति जी, यदि आपके नज़दीकी या घर की किसी औरत को बच्चा नहीं होता या वह औरत माँ नहीं बन पाती, तो उसे बहुत दुख होता है। ...*(व्यवधान)*... जो दंपति नैचुरल तरीके से conceive नहीं कर पाते हैं, वे अकसर ART की मदद से ऐसा करते हैं और ऐसे दंपतियों के लिए fertility kit बहुत प्रचलित है, जिससे उनको संतान प्राप्ति में मदद मिल सकती है। ...*(व्यवधान)*... पिछले कुछ वर्षों के दौरान सहायक प्रजनन तकनीक का चलन काफी तेजी से

बढ़ा है। The Assisted Reproductive Technology (Regulation) Bill, 2021 का मुख्य उद्देश्य महिलाओं एवं बच्चों का शोषण से संरक्षण करना है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Shrimati Mamata Mohanta's speech only is...**(Interruptions)**... Go back to your seats, please. ...**(Interruptions)**...

श्रीमती ममता मोहंता: उपसभापति जी, यह बिल इन सेवाओं को नियमित करेगा और इस कानून के बन जाने से बांझ दंपति एआरटी के तहत नैतिक तरीका अपनायेंगे और इससे लोगों में अधिक भरोसा पैदा होगा। ...**(व्यवधान)**... इस तकनीक ने कई महिलाओं के मन में नई उम्मीद जगाई है, लेकिन इससे जुड़े कई कानूनी, नैतिक एवं सामाजिक मुद्दे भी सामने आये हैं। ...**(व्यवधान)**... हालांकि भारत में ऐसी सेवाएं उपलब्ध हैं, लेकिन उनका मानकीकरण नहीं हुआ है। सरोगेसी एक ऐसी पद्धति है, जिसमें एक महिला दूसरी महिला के लिए गर्भधारण कर सकती है। इस उद्देश्य से जन्म के बाद उस बच्चे को उस महिला को दे दिया जायेगा। पूरी दुनिया को मालूम है कि भारत सरोगेसी का केन्द्र बन गया है। ...**(व्यवधान)**... दुनिया भर से लोग सरोगेसी के लिए हमारे देश में आते हैं। सरोगेसी की आड़ में एक पूरा international racket फल-फूल रहा है, जिसे रोकना बहुत जरूरी था। ...**(व्यवधान)**... इस विधेयक की मदद से इस पर लगाम लगाई जा सकती है। इससे सरोगेट माँ का शोषण कम होगा और सरोगेसी को लेकर एक तरह की पारदर्शिता आयेगी, जो कि पहले नहीं थी। ...**(व्यवधान)**... विधेयक में स्पष्टतः लिखा है कि एक महिला अपने जीवन में एक बार ही सरोगेट माँ बन सकती है, जबकि पहले एक ही महिला के पाँच-पाँच बार सरोगेट माँ बनने के मामले सामने आते थे, ...**(व्यवधान)**... जो किसी भी महिला के स्वास्थ्य के साथ खिलवाड़ था। यह विधेयक इस पर रोक लगायेगा। यह बिल महिलाओं के सम्मान एवं उनके स्वास्थ्य के लिए बहुत ही आवश्यक है। मैं इस सदन के माध्यम से पुनः सरकार और माननीय स्वास्थ्य मंत्री जी को धन्यवाद देती हूँ कि वे महिलाओं के हक के लिए बहुत मज़बूत बिल सदन में लेकर आये हैं, धन्यवाद। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Thank you, Mamata Mohantaji. The House stands adjourned to meet at 1100 hours on Wednesday, the 8th December, 2021.

The House then adjourned at thirteen minutes past three of the clock till eleven of the clock on Wednesday, the 8th December, 2021.

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